

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 1

CP(IB) No. 59/Chd/Hry/2024

IN THE MATTER OF:

DCC Infra Pvt. Ltd.

...Petitioner

Vs.

Ecogreen Energy Gurgaon Faridabad Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 24.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner :

Mr. Vikas Sharma, Advocate

ORDER

The present petition has been filed under Section 9 of the Code against the respondent-corporate debtor for initiation of the CIRP. A specific date of default has not been mentioned in Part IV of the application. Ld. Counsel for the Petitioner is directed to clearly mention the date of default by filing an affidavit to that effect within one week. List on 14.05.2024 in the supplementary list.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)